

bomb blast in Rudrapur:

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). "Public Order" being State subject, it is for State Governments to devise various methods and take concrete steps to improve law and order situation and whenever necessary grant relief and organise other rehabilitation measures in respect of persons affected by law and order disturbances. The Central Government renders all possible assistances to the State Governments whenever required this regard.

Assistance to State to Check Terrorist activities

592. SHRI BALRAJ PASSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken by the government to check terrorist activities;

(b) the details of the quantity of arms, extent of financial assistance etc. Provided to the State Governments by Union Government to check such activities; and

(c) if no assistance is given, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Government is fully aware of the situation created by the terrorist elements in some parts of the country and is determined to ensure that a durable climate of peace, stability and progress prevails throughout the country. Various steps are

being taken by the Government in this direction. The Central Govt. is rendering all possible assistance to the affected States in the form of additional para-military forces, provision of training facilities to the State Police personnel, improved communication facilities etc.

Villages Electrified in Ranchi

*593. SHRI RAM TAHAL CHOUDHARY: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the number of villages in Ranchi, Bihar electrified during last three years alongwith the number of villages yet to be electrified;

(b) the amount allocated for the said villages during the last three years alongwith and the amount increased thereon; and

(c) the names of the on-going schemes under which electrification facilities are being provided in the villages?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) As per available information, 87, 97 and 26 villages in Ranchi district were electrified during 1988-89, 1989-90 and 1990-91 respectively and as on 1st April, 1991, 644 villages were yet to be electrified.

(b) and (c). The district-wise priorities and allocations are finalised on Annual basis by the State Authorities depending on the State's total targets and allocations fixed by the Planning Commission.

[English]

Doordarshan Kendra, Ranchi (Bihar)

594. SHRI RAM TAHAL CHOUDHARY: Will the Minister of INFORMATION BROADCASTING be pleased to state: